

(b) if so, the reasons therefor; and

(c) the remedial steps taken by the Government to ensure that ladies patients are examined only by lady doctors ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) The names of Homoeopathic and Ayurvedic dispensaries/Units being manned exclusively by male or female doctors is as follows:-

Homoeopathic (Manned by Lady doctors only)

- (i) Dev Nagar dispensary
- (ii) Rajouri Garden Unit
- (iii) Timarpur Unit
- (iv) Daryaganj Unit

Ayurvedic (Manned by Male doctors only)

- (i) Dev Nagar dispensary
- (ii) Nangal Raya Unit

In Unani System of medicine, no dispensary is being manned exclusively by only male or female doctors.

(b) In CGHS Homoeopathic System there are more female doctors available; whereas in Ayurvedic system male doctors are more in number.

(c) In case of non-availability of lady doctor, the lady patients can be referred to other units where female doctor is available.

Extension of Tickets

2686. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether the railways are not permitting the passengers to extend journey in the trains by paying fare;

(b) if so, the reasons therefor;

(c) how do the railways propose to ensure that passengers get extended tickets; and

(d) what other facilities are proposed to be extended to the passengers to make changes in their on-going journeys in the trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Railways are permitting passengers to extend journey in trains by paying full fare for the extended portion of the journey.

(c) Passengers may approach the TTE/Conductor manning the coaches in the train, to have their tickets extended.

(d) Other existing facilities include break of journey midway by getting an endorsement on the ticket and extension of journey of part of the group travelling on

a single ticket. There is no proposal at present to provide further facilities in this regard.

[Translation]

Wind Power

2687. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have conducted any survey of the hill areas of Uttar Pradesh to tap wind power; and

(b) if so, the conclusions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (PROF. P.J. KURIEN) : (a) and (b). 9 wind monitoring stations have been sanctioned in Uttar Pradesh under the Wind Resource Assessment Programme to identify potential locations in the State. The Stations are yet to be installed by the State Nodal Agency. Two stations taken up earlier by the State Nodal Agency have not revealed sufficient potential at the two locations.

[English]

Railway Stations

2688. SHRI PROBIN DEKA : Will the PRIME MINISTER be pleased to state :

(a) the names of the Railway Station in Assam modernised during the last two years;

(b) the names of the Railway Stations where modernisation work is going on;

(c) whether the Government have selected some more Railway Stations in the State for the year 1995-96 for this purpose;

(d) if so, the details thereof; and

(e) the time by which the work is likely to be completed.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (e). Modernisation of Railway Stations, by way of augmentation/improvement of facilities is a continuous process and the same is undertaken wherever so warranted by traffic requirements subject to availability of funds and relative priorities. Along with smaller modernisation works at various stations, New Bongaigaon and Guwahati Railway Stations were extensively modernised under the 'Model Station' scheme during the last two years. In 1995-96, works of improvements to station buildings at Dibrugarh, Ledo, Badarpur, Lower Hailong, Lumding & Silchar; improvement to passenger amenities at Jorhat Town, Mariani, Sibsagar Town & Simalguri; provision/extension of platform shelters at Barpeta Road, Basugaon, Fakiragram, Gossaigaon Hat, Kokrajhar, North Lakhimpur, Rangiya, Tihu, Alipurduar Jn., Dhugguri,

Ghoksadanga, New Coochbehar, New Jalpaiguri, Katihar & Kishanganj and improvement of water supply at Dhubri, Gogamukh, Gohpur, Harmuti, Murkongselek, Silapather, Sorbhog, Viswanath Chariali & Dalkhola have been taken up. Out of these, works at Ledo Kokrajhar, North Lakhimpur, Rangiya, Viswanath Chariali & Kishanganj have been completed; works at New Jalpaiguri, Katihar & Silapathar are targetted for 1996-97 and the remaining works are targetted for completion during the current year.

Low Cost Sanitation Scheme in Madras

2689. DR. (SHRIMATI) K.S. SOUNDARAM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government propose to implement Low Cost Sanitation Scheme in Madras;

(b) if so, the details thereof; and

(c) the details of the participation of Union Government/State Government in this project?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) and (b). It is the policy of the Government of India to implement the programme of Low Cost Sanitation in the entire country. The Housing & Urban Development Corporation (HUDCO) is the nodal agency on behalf of the Government of India to process project proposals, release of subsidy and loan to the State Govts/U.Ts. The Government of Tamil Nadu has not sent any proposal for Low Cost Sanitation Scheme for Madras City. As and when a proposal for Madras City is received, the same shall be examined as per the guidelines of the Scheme.

(c) The programme provides for Central Government subsidy, State funding and beneficiary contribution for different categories as under:-

	Central Govt. subsidy	State Funding	Beneficiary Contribution
EWS	45%	50%	5%
LIG	25%	60%	15%
MIG/HIG	Nil	75%	25%

CGHS Card

2690. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the unemployed and dependent sons, daughters and relatives who come under the definition of family of the serving/ retired Central Government employees are not entitled to have the benefit of the C.G.H.S after the age of 25 years;

(b) if so, the reasons therefor;

(c) whether the Government propose to review its existing decision for continuation of the CGHS benefit to the children of the serving/retired Government employees till they get employment, and

(d) if so, the details in this regard and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R.ANTULAY) : (a) and (b). The definition of family under the CGHS rules means husband or wife as the case may be, wholly dependent children, step children and parents, sisters, widowed sisters, widowed daughters, minor brothers and children who are mainly dependent on and are normally residing with the Government servants concerned.

However, sons can avail CGHS facilities till they start earning or attain the age of 25 years, whichever is earlier. A son suffering from permanent disability of any kind (physical or means is eligible for CGHS facilities irrespective of age limit.

(c) No, Sir.

(d) Does not arise.

Allotment of DDA Flats

2691. SHRI A. INDRAKARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware that people who have applied for DDA flats but sought refund due to escalation in flat prices/delay in getting allotment are being harassed;

(b) the number of applications for refund under various categories received during the last two years and the number of them who have been given refund;

(c) the maximum/minimum time taken in refunding the deposits to applicants;

(d) whether any simplified procedure is being chalked out by Government to avoid delay; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) Representations are being received from some applicants for DDA flats with regard to escalation in flat prices, delays, etc.,

(b) DDA has reported that 21,266 applications were received for refund during the period from 1.1.1994 to 30.11.1995. Out of these, 18,801 applications have been disposed of.

(c) According to the existing instructions, refund is made within a period of 45 days. However, in some cases delays occurs on account of non-submission of required original documents by the applicants and time taken in linking up the records in respect of old cases.